

Instructions for filling up FORM ITR-V

1. Rule 12(3)(iii) of the Income-tax Rules, 1962 provides that any assessee can file a return of income electronically without the use of a digital signature. In such cases only an acknowledgement needs to be filed with the Department physically by the assessee.
2. Once a return of income is filed electronically on successful transmission of the data, Form ITR-V duly filled shall be generated by the Income-tax Department's server to the assessee. This ITR-V will also contain the acknowledgement number of electronic transmission and the date of the transmission as an evidence of filing for the benefit of the assessee. Please download a copy of such duly filled Form and verify under your signature in the space provided. In case the return was prepared by a Tax Return Preparer (TRP), the particulars of TRP be also filled and this verification form be countersigned by the TRP.
3. This acknowledgement in Form ITR-V duly signed by the assessee needs to be filed physically (in duplicate) with the concerned Assessing Officer. One copy of this acknowledgement would be returned back to the assessee for his record.
4. The codes for the form number and the status of the assessee shall be generated electronically by the Department's server.
5. The details in item 1 to 16 of this form are to be filled (by the Income-tax Department's server) on the basis of relevant entry of concerned ITR form in which the return was transmitted electronically. These are as under-

Sl. No.	Item No. of this Form	Item of the relevant form to be filled against the item in column (i) for the items of this form ITR- V						
		Item No. of Form ITR-1	Item No. of Form ITR-2	Item No. of Form ITR-3	Item No. of Form ITR-4	Item No. of Form ITR-5	Item No. of Form ITR-6	Item No. of Form ITR-8
	i	ii	iii	iv	v	vi	vii	viii
1	1	3	9 of Part B-TI	10 of Part B-TI	10 of Part B-TI	9 of Part B-TI	9 of Part B-TI	Not applicable
2	2	4m	10 of Part B-TI	11 of Part B-TI	11 of Part B-TI	10 of Part B-TI	10 of Part B-TI	
3	3	5	11 of Part B-TI	12 of Part B-TI	12 of Part B-TI	11 of Part B-TI	11 of Part B-TI	
3a	3a	Not applicable	14 of Part B-TI	15 of Part B-TI	15 of Part B-TI	14 of Part B-TI	14 of Part B-TI	
4	4	12	6 of Part B-TTI	6 of Part B-TTI	7 of Part B-TTI	7 of Part B-TTI	11 of Part B-TTI	
5	5	13d	7d of Part B-TTI	7d of Part B-TTI	8d of Part B-TTI	8d of Part B-TTI	12d of Part B-TTI	
6	6	14	8 of Part B-TTI	8 of Part B-TTI	9 of Part B-TTI	9 of Part B-TTI	13 of Part B-TTI	
7	7a	15a	9a of Part B-TTI	9a of Part B-TTI	10a of Part B-TTI	10a of Part B-TTI	14a of Part B-TTI	
8	7b	15b	9b of Part B-TTI	9b of Part B-TTI	10b of Part B-TTI	10b of Part B-TTI	14b of Part B-TTI	
9	7c	15c	9c Part B-TTI	9c Part B-TTI	10c Part B-TTI	10c Part B-TTI	14c of Part B-TTI	
10	7d	Not applicable	Not applicable	Not applicable	10d of Part B-TTI	10d of Part B-TTI	14d of Part B-TTI	
11	7e	15d	9d of Part B-TTI	9d of Part B-TTI	10e of Part B-TTI	10e of Part B-TTI	14e of Part B-TTI	
12	8	16	10 of Part B-TTI	10 of Part B-TTI	11 of Part B-TTI	11 of Part B-TTI	15 of Part B-TTI	
13	9	17	11 of Part B-TTI	11 of Part B-TTI	12 of Part B-TTI	12 of Part B-TTI	16 of Part B-TTI	
14	10	Not applicable	Not applicable	Not applicable	Not applicable	1e of Part-C	1e of Part-C	1e of Part-C
15	11					5 of Part-C	5 of Part-C	5 of Part-C
16	12					6c of Part-C	6c of Part-C	6c of Part-C
17	13					7 of Part-C	7 of Part-C	7 of Part-C
18	14a					8a of Part-C	8a of Part-C	8a of Part-C
19	14b					8b of Part-C	8b of Part-C	8b of Part-C
20	14c					8c of Part-C	8c of Part-C	8c of Part-C
21	15					9 of Part-C	9 of Part-C	9 of Part-C
22	16					10 of Part-C	10 of Part-C	10 of Part-C